

मध्यप्रदेश शासन
खनिज साधन विभाग
मंत्रालय

क्रमांक 416/DGm/STew/22
प्रति,

भोपाल, दिनांक 30/11/22

रजिस्ट्रार,
माननीय नेशनल ग्रीन ट्रिब्यूनल,
J69J+F7X, Faridkot House,
Copernicus Marg, near India Gate,
New Delhi 110001

विषय : माननीय एनजीटी द्वारा ओ.ए. क्रमांक 462/2021 (दशरथ सिंह परिहार विरुद्ध मध्यप्रदेश शासन एवं अन्य) में पारित आदेश दिनांक 26.07.2022 के संबंध में।

माननीय एनजीटी द्वारा ओ.ए. क्रमांक 462/2021 (दशरथ सिंह परिहार विरुद्ध मध्यप्रदेश शासन एवं अन्य) में पारित आदेश दिनांक 26.07.2022 के पालन में राज्य स्तरीय समिति का गठन संबंधी आदेश दिनांक 25.11.2022 (प्रति संलग्न) को जारी किया गया है एवं राज्य स्तरीय समिति की बैठक दिनांक 16.12.2022 को नियत की गई है (प्रति संलग्न)। कृपया माननीय ट्रिब्यूनल को अवगत कराने हेतु प्रेषित है।

संलग्न : उपरोक्तानुसार।

Mehra
प्रमुख सचिव
म.प्र. शासन
खनिज साधन विभाग

कार्यालय
संचालक भौमिकी तथा खनिकर्म
मध्यप्रदेश
29-ए, "खनिज भवन", अरेरा हिल्स, भोपाल
फोन एवं फैक्स : 0755-2551795
E-mail : dirgeomn@mp.nic.in

क्रमांक
प्रति,

/खनिज/विविध/न.क्र. 67/2022

भोपाल, दिनांक

1. महानिदेशक
पुलिस
पुलिस मुख्यालय
भोपाल
2. प्रमुख सचिव,
मध्यप्रदेश शासन,
वन विभाग,
मंत्रालय, भोपाल
3. प्रमुख सचिव,
मध्यप्रदेश शासन,
राजस्व विभाग,
मंत्रालय, भोपाल
4. प्रमुख सचिव,
मध्यप्रदेश शासन,
पर्यावरण विभाग,
मंत्रालय, भोपाल
5. प्रमुख सचिव,
मध्यप्रदेश शासन,
परिवहन विभाग,
मंत्रालय, भोपाल
6. प्रमुख सचिव,
मध्यप्रदेश शासन,
गृह विभाग,
मंत्रालय, भोपाल
7. महानियंत्रक
भारतीय खान ब्यूरो
नागपुर

विषय : माननीय एनजीटी द्वारा ओ.ए. क्रमांक 462/2021 (दशरथ सिंह परिहार विरुद्ध मध्यप्रदेश शासन एवं अन्य) में पारित आदेश दिनांक 26.07.2022 के संबंध में।

उपरोक्त विषयांकित प्रकरण में माननीय एनजीटी द्वारा पारित आदेश दिनांक 26.07.2022 के पालन में मध्यप्रदेश शासन, सामान्य प्रशासन विभाग के आदेश दिनांक 25.11.2022 से गठित राज्य स्तरीय समिति की बैठक दिनांक 16.12.2022 को आयोजित की जानी है, स्थान एवं समय की सूचना पृथक से सूचित की जायेगी।

अनुरोध है कि सामान्य प्रशासन विभाग के आदेश दिनांक 25.11.2022 अनुसार आप स्वयं अथवा आपके द्वारा नामित अधिकारी/प्रतिनिधि को बैठक में उपस्थित रहने हेतु अनुरोध है।

संलग्न : मा. एनजीटी का आदेश दिनांक 26.07.2022,
विगत पाँच वर्षों में प्रदेश में पंजीबद्ध अवैध उत्खनन,
परिवहन, भण्डारण के आंकड़े, प्रेजेन्टेशन

संचालक
प्रशासन एवं खनिकर्म

पृ.क्रमांक 16479-80 /खनिज/विविध/न.क्र. 67/2022

भोपाल, दिनांक 30/11/22

प्रतिलिपि:-

- 1) रजिस्ट्रार माननीय नेशनल ग्रीन ट्रिब्यूनल, J69J+F7X, Faridkot House, Copernicus Marg, near India Gate, New Delhi 110001
- 2) स्टाफ आफिसर, प्रमुख सचिव, मध्यप्रदेश शासन, खनिज साधन विभाग, मंत्रालय भोपाल।

2ml/30/11/22

सचालक

प्रशासन एवं खनिकर्म

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH**

(By Video Conferencing)

Original Application No.462/2021

Dashrath Singh Parihar

...Applicant

Versus

State of Madhya Pradesh

...Respondent

Date of hearing: 26.07.2022

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: None.

Application under Sections 14 and 15 of the National Green Tribunal Act, 2010.

ORDER

1. Grievance in the application filed by the applicant Mr. Dashrath Singh Parihar relates to illegal stone mining in forest area of Mohangarh, Khairona Beet, Forest Division of Distt. Shivpuri, Madhya Pradesh. It is submitted that Forest Department is unable to stop the illegal mining in reserved forest and this has caused damage to the environment.

2. Vide order 28.01.2022, this Tribunal constituted a Joint Committee comprising of State PCB, Mines and Geological Department, State of Madhya Pradesh, Regional Office of MoEF&CC at Bhopal, DFO-Shivpuri (Madhya Pradesh) and District Magistrate- Shivpuri (Madhya Pradesh) and directed the same to submit factual and action taken report within three months. The relevant part of the order is reproduced hereunder:-

"Having regard to the seriousness of the allegation, it appears necessary to ascertain the factual position in the matter through a joint committee of State PCB, Mines and Geological Department, State of Madhya Pradesh, Regional Office of MoEF&CC at Bhopal, DFO-Shivpuri (Madhya Pradesh) and District Magistrate- Shivpuri (Madhya Pradesh) to look into the grievance in this application. The State PCB will be the Nodal agency for coordination and compliance. The joint Committee may meet within one month and undertake site visit and look into the grievance of the applicant. Factual and action taken report may be furnished within three months before the Ld. Registrar, General, National Green Tribunal, Principal Bench at New Delhi by e-mail at judicialngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF, who may if necessary put up the matter before the Bench for directions."

3. In compliance thereof, the Joint Committee inspected the area on 28.02.2022 and has submitted report vide email dated 21.04.2022. The relevant parts of the report is reproduced as under:-

"7.0 OBSERVATIONS OF THE COMMITTEE

The committee visited the location on 28.02.2022 to find the factual status of the grievances along with the applicant. Various locations were inspected

X X X X X X

It is observed that mining in the above said location has been undertaken in the past. There are three small pits generated due to the mining. The complainant informs that illegal mining has been stopped since monsoon -2021. The complainant further added that the mining operation in the forest area was stopped due to the news publication regarding illegal mining.

X X X X X X

At the above location it was noted that mining has been undertaken and over burden was found near the location. It was informed that plantation was done around 3 years ago at the said location. Rain water has accumulated in the pit due to the illegal mining.

The complainant stated that trees with roots & plant stem have been removed from the area. The committee observed that there are some tree/ Plant remains like Root and branches were fell near the location. However, the no. of trees i.e. 2000 Nos. as claimed by the complainant could not be verified.

X X X X X X

The committee visited the location where the plantation was done by the forest department. It is observed that the mining operation was undertaken at a location within the plantation boundary area.

It was informed by the forest department that the plantation was undertaken for the gap filling in the area. The plants like sheesham and kher plants were planted. The plantation was done around 3 years ago.

X X X X X X

At this location the committee observed that illegal mining has been undertaken on big scale & Flagstone has been left at the location. Some of the over burden is found dumped in nearby area. The complainant informed that the mining dump is lying there since rainy season.

During the visit, a local resident Shri Dalveer Gurjar Vill majhera, Teh.& Distt. Shivpuri informed that the illegal mining operation was undertaken by the local 4 villages (Arjungawan, Mohangarh, Khairona, Majhera).

8.0 ILLEGAL MINING PROGRESS OF LAST 10 YEARS:

The committee analyzed the google imagery and found out that the illegal mining operation was running from past many years. However, the illegal mining activities has increased in the recent years. The time elapse google imagery is enclosed at the annexure-3.

9.0 IMPACT OF THE ILLEGAL MINING:

(a)Due to the mining operations the over burden is found to be lying here & there.

X X X X X X

10.0 ACTION TAKEN BY THE FOREST DEPARTMENT:

The forest department informed that various actions has been undertaken to stop the illegal mining. The forest department furnished the relevant documents and reports. The same is enclosed as annexure - 4.

11.0 Conclusion and Suggestions:

a. it is evident from the site visit that illegal mining has been undertaken in the past at above said locations.

b. The forest department should undertake strict and effective measures to stop the illegal mining like dug trenches to isolate illegal mining sites, regular and surprise raids/checks conducted jointly by security personnel and law and other authorities, installation of checks posts at vulnerable points.

c. The forest department may be directed to restore/reclaimed the illegal mining area/dumps."

4. In view of the observations in the report of the Joint Committee, we consider it appropriate to direct the Director, Mining and Geology Directorate, Madhya Pradesh, DFO and District Magistrate, Shivpuri to prepare an action plan for reclamation of illegally mined area and disposal of over burden by making its proper use for land filling as may be possible in the area concerned and to execute such action plan within a period of three months. The action plan shall also include appropriate afforestation and proper landscaping. Action Taken Report with copy of Action Plan and details of action taken for implementation thereof may be furnished within four months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

5. Further, the report of the Joint Committee also shows that substantial number of cases of illegal mining are taking place in the State of Madhya Pradesh causing environmental degradation besides loss of revenue to the State exchequer and such illegal mining deserves to be curbed not only by appropriate surveillance and monitoring but also by prompt and effective discovery, arrest and prosecution of the offender, confiscation of the vehicles used and imposition of heavy penalty and environmental compensation without any delay and proper utilization of the compensation recovered for reclamation of the area illegally mined.

6. In view of high incidence of cases of illegal mining especially in natural resources rich area of Madhya Pradesh, we consider it appropriate to constitute a Joint Committee comprising of Principal Secretaries of Forest, Mineral Resources and Revenue Departments, Government of Madhya Pradesh and Director General of Police, Madhya Pradesh. The Joint Committee shall look into all relevant aspects including:

- a. As to how many cases of illegal mining have taken place in the State in the last five years.
- b. In how many cases prosecutions have been launched.
- c. In how many cases the offenders have been convicted.
- d. In how many cases penalty and environmental compensation have been imposed.
- e. In how many cases vehicles were confiscated.
- f. In how many cases penalty and compensation have been recovered from the offenders in accordance with the directions given by this Tribunal.

The Joint Committee may also look into the deficiencies observed in prevalent surveillance and monitoring system and to make recommendations for evolving policy and programs for ensuring effective surveillance and monitoring systems in the State to prevent such cases of illegal mining. The Joint Committee shall also consider the issues of (i) fixing accountability of the Forest/Mining/Revenue officers in case of illegal mining for reimbursing the loss suffered by the State and expenses incurred for ameliorating environmental pollution/degradation caused due to their inaction, negligence or dereliction of their duties and (ii) taking of departmental and penal action against Police officers for inaction, negligence or dereliction of duty in taking prompt action on receipt of complaints regarding illegal mining and make recommendations in this regard for implementation by the concerned Departments of the State Government. The report may be furnished within three months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

7. List the matter for further consideration on 07.12.2022.

8. A copy of this order, along with a copy of the application and report of the Joint Committee along with documents attached therewith, be forwarded to Principal Secretaries of Forest, Mineral Resources and Revenue Departments, Government of Madhya Pradesh and Director General of Police, Madhya Pradesh and Director, Mining and Geology Directorate, Madhya Pradesh, DFO and District Magistrate, Shivpuri by e-mail for compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

July 26, 2022
AG

क्र.	संभाग	जिला	विगत 05 वर्षों में संज्ञान में आये अवैध उत्खनन के प्रकरणों की संख्या	ज्यूडिशियल मजिस्ट्रेट		खनिज नियम				एनजीटी		टिप्पणियाँ
				कितने प्रकरण ज्यूडिशियल मजिस्ट्रेट के समक्ष प्रस्तुत किये गये	कितने प्रकरण ज्यूडिशियल मजिस्ट्रेट द्वारा दोषी ठहराया गया	कितने प्रकरणों में अर्थदण्ड अधिरोपित किया गया	कितने प्रकरणों में पर्यावरण क्षतिपूर्ति मुआवजा अधिरोपित किया गया	कितने प्रकरणों में वाहन राजसात किए गए	एनजीटी के निर्देश के पालन कितने प्रकरणों में अर्थदण्ड वसूल किया गया।	एनजीटी के निर्देश के पालन में कितने प्रकरणों में पर्यावरण क्षतिपूर्ति मुआवजा वसूल किया गया।		
1	2	3	4	5	6	7	8	9	10	11	12	
1		जबलपुर	350	0	0	324	179	0	0	0		शेष प्रकरण सक्षम न्यायालय में लंबित।
2		कटनी	53	0	0	43	43	1	43	43		शेष प्रकरण सक्षम न्यायालय में लंबित।
3		छिन्दवाड़ा	144	0	0	123	14	0	0	0		शेष प्रकरण सक्षम न्यायालय में लंबित।
4		बालाघाट	123	0	0	121	2	0	121	2		शेष प्रकरण सक्षम न्यायालय में लंबित।
5	जबलपुर	नरसिंहपुर	60	1	1	30	4	3	30	4		शेष प्रकरण सक्षम न्यायालय में लंबित।
6		सिवनी	125	9	0	125	19	0	114	16		---
7		मंडला	233	2	0	227	0	2	0	0		शेष प्रकरण सक्षम न्यायालय में लंबित।
8		डिण्डौरी	111	0	0	111	11	0	0	0		---

क्र.	संभाग	जिला	विगत 05 वर्षों में संज्ञान में आये अधैय उखनन के प्रकरणों की संख्या	ज्यूडिशियल मजिस्ट्रेट		खनिज नियम			एनजीटी		रिमाक
				कितने प्रकरण ज्यूडिशियल मजिस्ट्रेट के समक्ष प्रस्तुत किये गये	कितने प्रकरण ज्यूडिशियल मजिस्ट्रेट द्वारा दोषी ठहराया गया	कितने प्रकरणों में अर्थदण्ड अधिरोपित किया गया	कितने प्रकरणों में पर्यावरण क्षतिपूर्ति मुआवजा अधिरोपित किया गया	कितने प्रकरणों में वाहन राजसात किए गए	एनजीटी के निर्देश के पालन कितने प्रकरणों में अर्थदण्ड वसूल किया गया।	एनजीटी के निर्देश के पालन में कितने प्रकरणों में पर्यावरण क्षतिपूर्ति मुआवजा वसूल किया गया।	
1	2	3	4	5	6	7	8	9	10	11	12
9		सागर	39	0	0	37	6	6	0	0	शेष प्रकरण सक्षम न्यायालय में लंबित।
10		दमोह	58	0	0	58	0	0	0	0	---
11		पन्ना	163	0	0	0	0	0	163	0	---
12	सागर	छतरपुर	389	0	0	262	104	3	104	104	---
13		टीकमगाढ़	51	0	0	38	2	0	2	2	शेष प्रकरण सक्षम न्यायालय में लंबित।
14		निवाड़ी	34	0	0	16	4	0	4	4	शेष प्रकरण सक्षम न्यायालय में लंबित।

शासन एवं अन्य) में पारित आदेश दिनांक 26.07.2022 के अनुपालन में जानकारी

क्र.	संभाग	जिला	विगत 05 वर्षों में संज्ञान में आये अवैध उत्खनन के प्रकरणों की संख्या	ज्यूडिशियल मजिस्ट्रेट		सखिज नियम			एनजीटी		रिमाक
				कितने प्रकरण ज्यूडिशियल मजिस्ट्रेट के समक्ष प्रस्तुत किये गये	कितने प्रकरण ज्यूडिशियल मजिस्ट्रेट द्वारा दोषी ठहराया गया	कितने प्रकरणों में अर्धदण्ड अधिरोपित किया गया	कितने प्रकरणों में पर्यावरण क्षतिपूर्ति मुआवजा अधिरोपित किया गया	कितने प्रकरणों में वाहन राजसात किए गए	एनजीटी के निर्देश के पालन कितने प्रकरणों में अर्धदण्ड वसूल किया गया।	एनजीटी के निर्देश के पालन में कितने प्रकरणों में पर्यावरण क्षतिपूर्ति मुआवजा वसूल किया गया।	
1	2	3	4	5	6	7	8	9	10	11	12
15		रीवा	129	0	0	129	8	0	8	8	---
16		सीधी	35	0	0	35	0	0	0	0	
17	रीवा	सिंगरौली	186	0	0	184	13	1	0	13	शेष प्रकरण सक्षम न्यायालय में लंबित।
18		सतना	95	0	0	65	5	0	5	5	शेष प्रकरण सक्षम न्यायालय में लंबित।
19		शहडोल	166	15	0	132	10	2	8	10	शेष प्रकरण सक्षम न्यायालय में लंबित।
20	शहडोल	अनूपपुर	254	13	0	233	233	1	0	0	शेष प्रकरण सक्षम न्यायालय में लंबित।
21		उमरिया	324	0	0	244	147	3	244	147	शेष प्रकरण सक्षम न्यायालय में लंबित।

क्र.	संभाग	जिला	विगत 05 वर्षों में संज्ञान में आये अवैध उत्खनन के प्रकरणों की संख्या	ज्यूडिशियल मजिस्ट्रेट		खनिज नियम			एनजीटी		रिमाक
				कितने प्रकरण ज्यूडिशियल मजिस्ट्रेट के समक्ष प्रस्तुत किये गये	कितने प्रकरण ज्यूडिशियल मजिस्ट्रेट द्वारा दोषी ठहराया गया	कितने प्रकरणों में अर्थदण्ड अधिरोपित किया गया	कितने प्रकरणों में पर्यावरण क्षतिपूर्ति मुआवजा अधिरोपित किया गया	कितने प्रकरणों में वाहन राजसात किए गए	एनजीटी के निर्देश के पालन कितने प्रकरणों में अर्थदण्ड वसूल किया गया।	एनजीटी के निर्देश के पालन में कितने प्रकरणों में पर्यावरण क्षतिपूर्ति मुआवजा वसूल किया गया।	
1	2	3	4	5	6	7	8	9	10	11	12
22		भोपाल	50	1	0	31	6	0	0	6	शेष प्रकरण सक्षम न्यायालय में लंबित।
23		सीहोर	316	0	0	316	24	7	24	24	---
24	भोपाल	रायसेन	97	0	0	97	0	0	0	0	---
25		राजगाढ़	87	0	0	87	4	0	0	0	---
26		चिदिशा	120	0	0	120	10	9	0	0	---
27		नर्मदापुरम	432	0	0	373	220	2	0	0	शेष प्रकरण सक्षम न्यायालय में लंबित।
28	नर्मदापुरम	हरदा	57	0	0	27	0	0	0	0	शेष प्रकरण सक्षम न्यायालय में लंबित।
29		बैतूल	60	9	0	43	10	2	23	9	शेष प्रकरण सक्षम न्यायालय में लंबित।

क्र.	संभाग	जिला	विगत 05 वर्षों में संज्ञान में आये अवैध उत्खनन के प्रकरणों की संख्या	ज्यूडिशियल मजिस्ट्रेट		खनिज नियम				एनजीटी		रिमाक
				कितने प्रकरण ज्यूडिशियल मजिस्ट्रेट के समक्ष प्रस्तुत किये गये	कितने प्रकरण ज्यूडिशियल मजिस्ट्रेट द्वारा दोषी ठहराया गया	कितने प्रकरणों में अर्थदण्ड अधिरोपित किया गया	कितने प्रकरणों में पर्यावरण क्षतिपूर्ति मुआवजा अधिरोपित किया गया	कितने प्रकरणों में वाहन राजसात किए गए	एनजीटी के निर्देश के पालन कितने प्रकरणों में अर्थदण्ड वसूल किया गया।	एनजीटी के निर्देश के पालन में कितने प्रकरणों में पर्यावरण क्षतिपूर्ति मुआवजा वसूल किया गया।		
1	2	3	4	5	6	7	8	9	10	11	12	
30		इन्दौर	56	0	0	56	4	0	0	0	---	
31		धार	175	0	0	162	10	0	0	10		शेष प्रकरण सक्षम न्यायालय में लंबित।
32		खण्डवा	66	0	0	66	4	0	0	0	---	
33	इन्दौर	बुरहानपुर	36	0	0	36	2	0	0	0	---	
34		खरगौन	122	0	0	122	4	6	0	4	---	
35		बड़वानी	188	43	0	188	18	1	0	18	---	
36		झाबुआ	35	0	0	35	4	0	3	3	---	
37		अलीराजपुर	72	0	0	72	20	4	0	2	---	

क्र.	संभाग	जिला	विगत 05 वर्षों में संज्ञान में आये अवैध उत्खनन के प्रकरणों की संख्या	ज्यूडिशियल मजिस्ट्रेट		खनिज नियम				एनजीटी		रिमाक
				कितने प्रकरण ज्यूडिशियल मजिस्ट्रेट के समक्ष प्रस्तुत किये गये	कितने प्रकरण ज्यूडिशियल मजिस्ट्रेट द्वारा दोषी ठहराया गया	कितने प्रकरणों में अर्थदण्ड अधिरोपित किया गया	कितने प्रकरणों में पर्यावरण क्षतिपूर्ति मुआवजा अधिरोपित किया गया	कितने प्रकरणों में वाहन राजसात किए गए	एनजीटी के पालन कितने प्रकरणों में अर्थदण्ड वसूल किया गया।	एनजीटी के निर्देश के पालन में कितने प्रकरणों में पर्यावरण क्षतिपूर्ति मुआवजा वसूल किया गया।		
1	2	3	4	5	6	7	8	9	10	11	12	
38		उज्जैन	124	0	0	3	3	13	0	0	---	
39		देवास	82	0	0	82	77	0	0	9	---	
40		मंदसौर	130	0	0	130	0	2	0	2	---	
41	उज्जैन	नीमच	84	0	0	82	7	3	0	0	शेष प्रकरण सक्षम न्यायालय में लंबित।	
42		रतलाम	222	0	0	122	32	0	32	0	शेष प्रकरण सक्षम न्यायालय में लंबित।	
43		शाजापुर	85	5	0	70	15	0	0	0	शेष प्रकरण सक्षम न्यायालय में लंबित।	
44		आगर मालवा	41	0	0	41	4	1	0	0	---	

क्र.	संभाग	जिला	विगत 05 वर्षों में संज्ञान में आये अवैध उत्खनन के प्रकरणों की संख्या	ज्यूडिशियल मजिस्ट्रेट			खनिज नियम			एनजीटी		रिमाक
				कितने प्रकरण ज्यूडिशियल मजिस्ट्रेट के समक्ष प्रस्तुत किये गये	कितने प्रकरण ज्यूडिशियल मजिस्ट्रेट द्वारा दोषी ठहराया गया	कितने प्रकरणों में अर्थदण्ड अधिरोपित किया गया	कितने प्रकरणों में पर्यावरण क्षतिपूर्ति मुआवजा अधिरोपित किया गया	कितने प्रकरणों में वाहन राजसात किए गए	एनजीटी के निर्देश के पालन कितने प्रकरणों में अर्थदण्ड वसूल किया गया।	एनजीटी के निर्देश के पालन प्रकरणों में पर्यावरण क्षतिपूर्ति मुआवजा वसूल किया गया।		
1	2	3	4	5	6	7	8	9	10	11	12	
45		ग्वालियर	76	0	0	25	25	0	25	2	शेष प्रकरण सक्षम न्यायालय में लंबित।	
46		गुना	64	0	0	64	8	4	5	5	---	
47		अशोक नगर	48	0	0	48	0	0	0	0	---	
48		शिवपुरी	120	0	0	120	24	0	0	0	---	
49		दतिया	32	0	0	32	15	0	24	15	---	
50		भिण्ड	63	0	0	63	16	3	0	0	---	
51		मुरैना	108	14	0	108	0	0	0	0	---	
52		श्यापुरकला	12	0	0	12	0	0	0	0	---	
		योग	6382	112	1	5370	1370	79	982	467		

नोट :- माननीय सर्वोच्च न्यायालय द्वारा डबलू पी. (सिविल क्रमांक 114/2014 (कॉमन काज विरुद्ध भारत सरकार व अन्य) में पारित आदेश दिनांक 02.08.2017 में दिये गये निर्देश के पालन में संचालनालय द्वारा जारी निर्देश दिनांक 14.05.2019 से पर्यावरण क्षतिपूर्ति राशि वसूल किये जाने के निर्देश जारी किये गये।

Mineral Resources Department

**Regarding Order dated 26.07.2022 passed by
Hon'ble NGT in OA No. 462/2021 by Dashrath
Singh Parihar V/s Government of Madhya
Pradesh and others**

Earlier History of Petition

- Shri Dashrath Singh Parihar filed present application before NGT Principal Bench.
- Illegal stone mining causing damage to the environment in forest area of Mohangarh, Khairona beet, forest division of district Shivpuri.
- Vide order dated 28.01.2022 tribunal constituted a joint committee comprising State PCB as nodal agency and co-ordinator, State Mines Department, Regional office of MoEF&CC at Bhopal, DFO Shivpuri and District Magistrate Shivpuri.
- Joint Committee submitted action taken report on 21.04.2022.

Observation of Committee

- Committee observed illegal mining and felling of trees in Forest Area.
- The forest department informed that around three years ago plants like sheesham and kher were planted, for gap filling.
- It was also observed that illegal mining was done in big scale and flag stone has been left at the location and some quantity dumped in near by area.
- Committee suggested strict and effective measures be taken by forest department to stop illegal mining.
- The forest department be directed to restore/reclaim illegal mining areas.

Order by Tribunal -A

- Director Mines Madhya Pradesh, DFO and District Magistrate Shivpuri to prepare action plan for reclamation and disposal of overburden for land filling.
- Action Plan should also include appropriate afforestation and proper landscaping .
- Action taken report with copy of action plan for implementation thereof be furnished within four months.
- Joint committee also observed number of cases of illegal mining are taking place in the State, causing environmental degradation and loss of revenue.

- Such illegal mining be curbed not only by surveillance and monitoring.
- Prompt and effective discovery, arrest and prosecution of the offender, confiscation of the vehicles and imposition of heavy penalty and recovery of environmental compensation, be done.
 - Amount recovered towards compensation be used for reclamation of illegally mined areas.

Oder By Tribunal-B

- The committee consist of Principal Secretaries Forest, Mineral Resources, Revenue Departments and DG Police.
- The joint committee has been directed to look in to number of illegal mining cases, cases of prosecution, cases of offenders convicted, number of cases in which environmental compensation and penalty have been imposed in five years.
- Committee shall also look cases in which vehicles have been confiscated .

Findings :-

- Excavated area is to be filled up and same to be restored, by planting trees of different variety.
- Reclamation and restoration work will be done by forest department, Fund for the expenditure will be obtained from Forest Department.
- In order to curb illegal mining, heavy penalty is to be imposed as Per prevailing Laws.
- Necessary action would be taken for quick disposal of registered illegal mining cases.

- Committee shall also look in to deficiencies in surveillance and monitoring system and recommend for effective surveillance and monitoring systems.
- The committee shall also fix accountability of Forest/Mining/Revenue officials, loss of revenue, damage to environment due to illegal mining.
- Departmental and penal action against police officials for inaction, negligence etc.
- Case is listed on 07.12.2022.

Action to be Taken

- Divisional level monitoring committee, headed by Commissioner can be constituted (IG, CCF & Regional Officer PCB, RTO, Regional Head Mining will be members).- **MINING DEPARTMENT**
- Collector and SP of concerned district may be instructed for regular monitoring (District level monitoring committee already in place). – **MINING DEPARTMENT**
- District Collector may be instructed for prompt disposal of illegal mining, transportation & storage cases.- **MINING DEPARTMENT**

- IG may be instructed to review law and order situation and provide armed forces, if required.

HOME DEPARTMENT

- Since last 5 years, whenever the cases of illegal mining is reported the Mining Department has registered 6691 cases of illegal mining as per rule, in this action 3696.28 Lacs Rupees Penalty has been imposed and 79 Vehicle have been confiscated.

- This reveals that all the authority of the State Government has taken prompt action as per prevailing Rules against the illegal offender. In any case of any Government Employee in found involved in illegal activity then action as per Civil Services Classification (Control and Conduct) Rules is taken against erring employees.
- The prompt action against the illegal offenders also effects the increase in royalty accrual to the State exchequer since last 5 years the revenue collection is as follows :-

Table

S.No.	Year	Revenue (Rs. in Crores)	Remarks
1.	2017-2018	4284.48	
2.	2018-2019	4634.79	
3.	2019-2020	5039.66	
4.	2020-2021	5185.21	
5.	2021-2022	7122.71	

- The above data clearly shows that 66% increase in revenue accruals, in five years.